

ITEM NO.301

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 15/2014 in Writ Petition(s)(Civil)

No(s). 176/2009

RAM JETHMALANI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(for directions)

Date : 20/01/2015 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Mr.Anil Divan, Sr.Adv.
Mr.Ram Jethmalani, In person
Ms.Lata Krishnamurti, Adv.
Mr.Ranvir Singh, Adv.
Mr.Pranav Diesh, Adv.
Mr. Balaji Srinivasan,Adv.
Mr.Yesu Mishra, Adv.
Ms.P.R.Mala, Adv.
Mr.Mayank Kshirsagar, Adv.
Ms.Srishti Govil, Adv.
Mr.Karan Kalia, Adv.
Mr.Tushar Singh, Adv.
Mr.Udhaditya Banerjee, Adv.
Ms.Vaishnavi Subrahmanyam, Adv.
Ms.Vaishali Dixit, Adv.
M/s. Karanjawala & Co.,Adv.

For Respondent(s)

Mr.Mukul Rohtagi, A.G.for India
Mr.Guru Krishna Kumar, Sr.Adv.

Signature Not Verified

Ms.Binu Tamta, Adv.

Digitally signed by

Mrs.Anil Katiyar, Adv.

Ramana Venkata Ganti

Date: 2015.01.22

13:36:55 IST

Mr.B.K.Prasad, Adv.
Mr. B. V. Balaram Das,Adv.

Reason:

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For E.D.

Mr.N.K.Kaul, ASG
Mr.T.A.Khan, Adv.
Mr.Sanyat Lodha, Adv.
Mr.B.K.Prasad, Adv.

For SIT

Mr.Soli Sorabjee, Sr.Adv.
Mr.Shaunak Kashyap,Adv.

Mr.Shankar Chillarge, Addl.Govt.Adv.
Mr. Aniruddha P. Mayee,Adv.

Mr.Kuldeep S.Parihar, Adv.
Mr. H. S. Parihar,Adv.

Ms. Anagha S. Desai,Adv.

Ms. Anuradha Mutatkar,Adv.

Ms. Arti Singh,Adv.

M/s. K. J. John & Co.,Adv.

Mr.Prashant Bhushan, Adv.

Mr.Pranav Sachdeva, Adv.

Mr.Rohit Kumar Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.15 of 2014:

Rejoinder affidavit, if any, be filed to the reply affidavit, filed by the Union of India within three weeks' time from today.

I.A.No.17 of 2015:

Taken on board.

In this Interlocutory Application, the following prayer is made:

"Request the SIT headed by Chairman Hon'ble Mr.Justice M.B.Shah and Vice-Chairman Hon'ble Mr.Justice Arijit Pasayat, to consider various suggestions set out in this application and documents, and recommend/give their views on the way forward to bring back illegal black money stashed abroad."

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After going through the prayer made in the application, we are of the opinion, that, if the prayer is granted, it will not cause any prejudice to any of the parties to the present lis.

In view of the above, we permit all the parties who are before us, including the intervenor, to bring to the notice of the SIT, their suggestions within two weeks' time from today. If such suggestions are made within the time granted by this Court, we will request the SIT headed by Chairman Hon'ble Mr.Jusitce M.B.Shah (retd.) and the Vice-Chairman Hon'ble Mr.Justice Arijit Pasayat (retd.) to consider the same in accordance with law and send a copy of its Report to that effect to this Court in a sealed cover.

We clarify that we have not acceded to the suggestions made by the petitioners/applicants in I.A.No.17 of 2015 and it is only for the SIT to consider and take an appropriate decision thereon.

Ordered accordingly.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar